## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## LOK SABHA UNSTARRED QUESTION NO. 2721 TO BE ANSWERED ON 17.03.2017

#### CONSTITUTIONAL STATUS OF NATIONAL COMMISSION FOR WOMEN

### 2721. SHRI RAMDAS C. TADAS SHRIMATI RAMA DEVI

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the constitutional status of the National Commission for Women (NCW);
- (b) whether no action is taken on the recommendations made by the NCW since the same is treated as a suggestion;
- (c) if so, the reaction of the Government in this regard; and
- (d) the number of recommendations made by the NCW during the last three years along with the recommendations which have been accepted and not accepted by the Government?

#### ANSWER

# MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) The National Commission for Women was set up as a statutory body under the National Commission for Women Act, 1990.
- (b) No, Madam.
- (c) Does not arise.
- (d) The Commission has made 29 recommendations during the last three years from 2014-15 to 2016-17. The recommendations are forwarded to the concerned Central Ministries/Departments, etc. for appropriate action.

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